

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCHDated the Tuesday 21st day of November Two Thousand And SeventeenPRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01782/2017

R. Mohanarangaraju, S/o. Ramu Reddy,
Aged about 53 years,
Employed as Assistant Superintendent of Jail,
Central Prison, Puducherry,
Residing at No. 42, 1st Floor,
Prasanthy Street, II Cross, Navarkulam,
Lawspet, Pondicherry- 605 008

.....Applicant

(By Advocate : Mr. Magesh)

VS.

1. The Chief Secretary to Government,
Chief Secretariat,
Goubert Avenue,
Puducherry-1;
2. The Additional Secretary to Government,
Home Department,
Office of the Chief Secretariat,
Goubert Avenue,
Puducherry-1;
3. The Inspector General of Prisons
Jail Department,
Central Prison,
Kalapet, Puducherry;
4. The Superintendent of Jail,
Jail Department,
Central Prison,
Kalapet, Puducherry.

...Respondents

(By Advocate:)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A. has been filed by the applicant seeking the following relief:-

"to call for the records of the departmental enquiry proceedings from the file of the third respondent and quash the impugned order passed by the third respondent vide Order No.19/IGP/PA/2017-18/OW dated 08.04.2017 Annexure X."

2. When the matter is taken up hearing, it is observed that the applicant has approached this Tribunal without exhausting the departmental remedies available to him. Learned counsel for the applicant, admitting the same, seeks permission for the applicant to withdraw the O.A. with liberty to file a fresh O.A. after exhausting the departmental remedies available to him, if so advised.
3. In view of the above, the O.A. is permitted to be withdrawn by the applicant. Needless to say that applicant is at liberty to exercise an appropriate legal remedy if aggrieved by the decision of the appellate authority. Accordingly the O.A. is dismissed as withdrawn. No costs.